

(b) NIA has registered and investigated 20 cases in which Section 10 of UAPA was invoked. Of these cases, chargesheets have been filed in 11 cases against 126 persons.

(c) Out of the 82 cases being registered by NIA under UAPA, final/partial judgement has been delivered in 12 cases. Of these cases, conviction was obtained in 10 cases. The State-wise breakup of these cases is as under:—

Sl. No.	State	No. of cases registered	No. of persons convicted in these cases
1.	Andhra Pradesh	02	16
2.	Assam	02	02
3.	Kerala	03	17
4.	Maharashtra	01	06
5.	New Delhi	01	01
6.	Tamil Nadu	01	01
TOTAL		10	43

**Promotion of forensic science and scientific procedures
in criminal investigations**

1046. SHRI AVINASH PANDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the measures being taken by Government to promote the use of forensic sciences and scientific procedures in the conduct of criminal investigations; and

(b) whether any financial or technical assistance is being provided by the Central Government to State Governments for the capacity building of State police forces to carry out scientific investigations and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) To promote and strengthen the forensic sciences, Government provides funds under Modernization of Police Forces Scheme to the State governments for modernisation of police infrastructure which also includes component of development of Forensic Science Services.

(b) Directorate of Forensic Science Services (DFSS) provide all types of technical assistances to the State Forensic Science Laboratories by arranging trainings, seminars; workshop etc. DFSS also formulate Plan and Policies to promote capacity building in Forensic Sciences in the country and to assist and advice the Central and State Governments in all Forensic Science matters.